

RATIFIED

Minutes of Meeting No.19/13 scheduled on 11.12.2012 of Norms Committee(NC-I)
(DES.I Section)

The meeting No. 19/13 dated 11.12.2012 of the Norms Committee (NC-I) for the licensing year 2012-2013 was actually held on 18.11.2012 under the Chairmanship of Sh. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009–2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	312	23061563 Extn. 146	DGFT, U.B.
4.	Sh. K.C. Raju, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under: -

1	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES P.LTD.,	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date:22.01.2013
	Decision : On the recommendation of DHI, the Committee decided to call the firm for personal hearing to explain details of inputs and manufacturing processes of export product. The firm may attend personal hearing on 22.1.2013 at 2.30 p.m. along with their representative in-charge of production along with technical details.			

2	Case No.:32/31/80-ALC2/2010	Party Name:SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00510/AM11/	RLA File :06/24/040/00028/AM11/	Lic.No/Date:0610018929 30.08.2010	Defer Date:22.01.2013
	Decision : On the recommendation of DHI, the Committee decided to call the firm for personal hearing to explain details of inputs and manufacturing processes of export product. The firm may attend personal hearing on 22.1.2013 at 2.30 p.m. along with their representative in-charge of production along with technical details.			

3	Case No.:26/9/80-ALC2/2011	Party Name:AKSH TECHNOLOGIES LTD.((A WHOLLY OWNED SUBSIDIARY	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00194/AM12/	RLA File :05/23/040/00132/AM12/	Lic.No/Date:0510296453 13.07.2011	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT written comments No. 17(65)2011-IPHW dated 1.11.2012 (copy enclosed). RLA may take necessary action accordingly.			

	Case No.:6/21/80-ALC2/2011	Party Name:SATTVA ETECH INDIA PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
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4	HQ File :01/80/050/00426/AM12/	RLA File :07/24/040/00296/AM12/	Lic.No/Date:0710083749 04.11.2011	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			
5	Case No.:16/25/80-ALC2/2011	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00495/AM12/	RLA File :34/24/040/00186/AM12/	Lic.No/Date:3410032547 14.12.2011	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
6	Case No.:6/25/80-ALC2/2011	Party Name:AUROLAB	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00485/AM12/	RLA File :35/24/040/00029/AM12/	Lic.No/Date:3510036982 02.01.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.			
7	Case No.:19/25/80-ALC2/2011	Party Name:CANALAIR AIR SOLUTIONS PRIVATE LIMITED,	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00498/AM12/	RLA File :32/21/040/00113/AM12/	Lic.No/Date:3210052122 11.01.2012	Defer Date:22.01.2013
	Decision : The Committee noted that deficiency letter dated 27.8.2012 was again sent to firm for furnishing reply. The Committee decided to remind them for expediting their reply.			
8	Case No.:18/25/80-ALC2/2011	Party Name:DELKOR TECHNIK INDIA P.LTD.	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00497/AM12/	RLA File :07/24/040/00409/AM12/	Lic.No/Date:0710085428 12.01.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			
9	Case No.:43/25/80-ALC2/2011	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00522/AM12/	RLA File :31/83/040/00218/AM12/	Lic.No/Date:3110052856 08.02.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			
10	Case No.:6/4/80-ALC2/2012	Party Name:FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Withdrawn
	HQ File :01/80/050/00059/AM13/	RLA File :31/83/040/00012/AM13/	Lic.No/Date:3110053907 24.04.2012	

	Decision : The case is withdrawn as this case was already decided in NC Meeting No.16/13 held on 30.10.2012.
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11	Case No.:8/4/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00061/AM13/	RLA File :03/95/040/00053/AM13/	Lic.No/Date:0310692316 26.04.2012	
Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(177)2011-ME dated 01.11.2012 (copy enclosed). RLA may take necessary action accordingly.				

12	Case No.:1/10/80-ALC2/2012	Party Name:BOSCH LIMITED,	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00212/AM13/	RLA File :07/24/040/00459/AM12/	Lic.No/Date:0710088081 08.05.2012	
Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(87)/12-TSW(B)/370 dated 5.11.2012 (copy enclosed). RLA may take necessary action accordingly.				

13	Case No.:9/13/80-ALC2/2012	Party Name:HTD HEAT TRACE(INDIA)PVT LTD.	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00264/AM13/	RLA File :09/24/040/00045/AM13/	Lic.No/Date:0910052593 11.05.2012	Defer Date:22.01.2013
Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.				

14	Case No.:7/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00262/AM13/	RLA File :04/24/040/00337/AM12/	Lic.No/Date:0410137296 13.06.2012	Defer Date:22.01.2013
Decision : The Committee noted that the case is under examination of DHI and decided to await comments.				

15	Case No.:14/13/80-ALC2/2012	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00269/AM13/	RLA File :05/23/040/00087/AM13/	Lic.No/Date:0510328347 27.06.2012	Defer Date:22.01.2013
Decision : The Committee noted that the firm has not replied to deficiency letter dated 27.11.2012 and decided to await comments.				

16	Case No.:26/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00281/AM13/	RLA File :03/95/040/00212/AM13/	Lic.No/Date:0310700465 02.07.2012	Defer Date:22.01.2013
Decision : The Committee noted that copy of firm's reply dated 7.12.2012 was forwarded to DIPP for examination and comments.				

17	Case No.:25/13/80-ALC2/2012	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00280/AM13/	RLA File :03/95/040/00122/AM13/	Lic.No/Date:0310700668 03.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that copy of firm's reply dated 7.12.2012 was forwarded to DIPP for examination and comments.			

18	Case No.:10/9/81-ALC2/2012	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/81/050/00179/AM13/	RLA File :31/83/040/00074/AM13/	Lic.No/Date:3110054970 13.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI UO No. 3(60)/12-TSW(B)/404 dated 10.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

19	Case No.:15/13/80-ALC2/2012	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00270/AM13/	RLA File :03/94/040/00278/AM13/	Lic.No/Date:0310701832 13.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that firm has not replied to deficiency letter dated 27.11.2012 and decided to remind the firm for expediting their reply.			

20	Case No.:16/13/80-ALC2/2012	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00271/AM13/	RLA File :03/94/040/00262/AM13/	Lic.No/Date:0310701811 13.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

21	Case No.:28/13/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00283/AM13/	RLA File :04/24/040/00325/AM12/	Lic.No/Date:0410138056 13.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME UO No. 30(215)2011-ME dated 13.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

22	Case No.:22/13/80-ALC2/2012	Party Name:UNI VTL ENGINEERING PVT. LTD.	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00277/AM13/	RLA File :03/95/040/00272/AM13/	Lic.No/Date:0310702088 17.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 10.10.2012 followed by reminder dated 27.11.2012 and decided to send a final reminder requesting them to expedite their reply within 15			

days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.

23	Case No.:4/10/81-ALC2/2012	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/81/050/00199/AM13/	RLA File :05/23/040/00134/AM13/	Lic.No/Date:0510329855 17.07.2012	Defer Date:22.01.2013
	Decision : The Committee decided to check from RA/firm whether it is a case of physical export or deemed export as these details are not available. In case it is a case of deemed export, firm to provide details as to under which paragraph of 8.2 of FTP the supplies are covered. A copy of Project Authority Certificate may also be furnished as also complete sets of application. In case of supply against EPCG licence, the following details may also be provided : i. EPCG licence number and date. ii. CIF value of the licence. iii. Whether this licence was issued under Zero duty or 3 per cent Scheme. iv. Custom duty saved amount. v. Products to be manufactured. vi. How EPCG licence holder intends to discharge the EO against the EPCG licence.			

24	Case No.:2/10/80-ALC2/2012	Party Name:MAXTECH SINTERED PRODUCT PVT.LTD	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00213/AM13/	RLA File :31/83/040/00079/AM13/	Lic.No/Date:3110055073 23.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of MSME and decided to await comments.			

25	Case No.:3/10/80-ALC2/2012	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00214/AM13/	RLA File :31/83/040/00068/AM13/	Lic.No/Date:3110055074 23.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter following by reminder and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

26	Case No.:10/13/80-ALC2/2012	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00265/AM13/	RLA File :04/24/040/00055/AM13/	Lic.No/Date:0410138355 24.07.2012	Defer Date:22.01.2013
	Decision : The Committee noted that copy of firm's reply dated 3.12.2012 was forwarded to MSME for examination and comments.			

	Case No.:24/13/80-ALC2/2012	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred

27	HQ File :01/80/050/00279/AM13/	RLA File :05/24/040/00149/AM13/	Lic.No/Date:0510330419 24.07.2012	Defer Date:22.01.2013
Decision : The Committee noted that the case is under examination of C&PC and decided to await comments.				

28	Case No.:18/13/80-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00273/AM13/	RLA File :11/24/040/00017/AM13/	Lic.No/Date:1110027197 25.07.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(123)/2012-TSW(B)/385 dated 22.11.2012 (copy enclosed). RLA may take necessary action accordingly.			

29	Case No.:1/13/80-ALC2/2012	Party Name:TERACOM LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00256/AM13/	RLA File :05/24/040/00196/AM13/	Lic.No/Date:0510332771 28.08.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per DIT letter No. 17(104)/2012-IPHW dated 7.11.2012 (copy enclosed). RLA may take necessary action accordingly.			

30	Case No.:2/13/80-ALC2/2012	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Approved
	HQ File :01/80/050/00257/AM13/	RLA File :08/24/040/00182/AM13/	Lic.No/Date:0810114631 29.08.2012	
	Decision : The Committee decided to ratify norms of subject authorization as per MSME letter No. 30(219)/11-ME dated 13.12.2012 (copy enclosed). RLA may take necessary action accordingly.			

31	Case No.:3/13/80-ALC2/2012	Party Name:MULTITEC AIDS PVT.LTD.	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00258/AM13/	RLA File :05/24/040/00144/AM13/	Lic.No/Date:0510333002 29.08.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the firm has not replied to deficiency letter dated 1.10.2012 followed by reminder dated 27.11.2012 and decided to send a final reminder requesting them to expedite their reply within 15 days, failing which the Committee shall be constrained to reject their case with direction to pay the Customs duty and applicable interest for regularization of the licence.			

32	Case No.:5/13/80-ALC2/2012	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:19/80- ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00260/AM13/	RLA File :05/24/040/00199/AM13/	Lic.No/Date:0510333158 30.08.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIT and decided to await comments.			

	Case No.:6/13/80-ALC2/2012			Status:
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33		Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:19/80-ALC2/2012 11.12.2012	Deferred
	HQ File :01/80/050/00261/AM13/	RLA File :61/21/040/00002/AM13/	Lic.No/Date:6110000870 05.09.2012	Defer Date:22.01.2013
	Decision : The Committee noted that RA, Dehradun/firm was requested to forward 4 sets of firm's application and same is awaited. The Committee decided to remind them.			

34	Case No.:1/16/80-ALC2/2012	Party Name:DIAMOND METAL SCREENS (P) LTD	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00362/AM13/	RLA File :07/24/040/00264/AM13/	Lic.No/Date:0710091357 12.10.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

35	Case No.:2/16/80-ALC2/2012	Party Name:SUPERMAX PERSONALCARE PRIVATE LIMITED	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00363/AM13/	RLA File :03/95/040/00441/AM13/	Lic.No/Date:0310712865 16.10.2012	Defer Date:22.01.2013
	Decision : The Committee noted that the case is under examination of DIPP and decided to await comments.			

36	Case No.:4/16/80-ALC2/2012	Party Name:WELD FUSE PVT. LTD	Meet No/Date:19/80-ALC2/2012 11.12.2012	Status: Deferred
	HQ File :01/80/050/00365/AM13/	RLA File :09/24/040/00334/AM13/	Lic.No/Date:0910054144 18.10.2012	Defer Date:22.01.2013
	Decision : The Committee noted that copy of firm's application has not been received from RA. The Committee decided to request RA to forwarded copy of firm's application in 4 sets immediately for consideration.			

S.No.32

Case No. A - 16	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00925/AM12/DES.I	Lic.No. & Date 0510100700 dt.20.02.2007
Meeting No.19/13		RA.F.No.05/24/040/00940/Am07	
Date: 11.12.2012		Fixation of norms	

The Committee decided to forward copy of firm's reply to DHI for examination and comments. Case deferred for 22.01.2013.

S.No.33

Case No. A - 17	M/s. VA Tech Escher Wyss Flovel Ltd., Faridabad	HQ F.No.01/80/050/00927/AM12/DES.I	Lic.No. & Date 0510199824 dt.21.02.2007
Meeting No.19/13		RA.F.No.05/24/040/00 /Am07	
Date: 11.12.2012		Fixation of norms	

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(93)/2012-TSW(B)/398 dated 5.12.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.34

Case No. A -19	M/s. Bharat	HQF.No.01/80/162/00456/AM13/DES.I	Lic. No. & date
Meeting No.19/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00405/AM12	0910050156 dt.12.11.2011
Date: 11.12.2012	Hyderabad	Fixation of Norms	

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(125)/2012-TSW(B)/397 dated 5.12.2012 (copy enclosed). RLA may take necessary action accordingly.

S.No.35

Case No. A - 21	M/s. Philips	HQF.No.01/81/050/00268/AM10/DES.I	Lic. No. & date
Meeting No.19/13	Electronics India Ltd.,	RA.F.No.02/24/040/00092/AM07	0210091324 dt.12.07.2006
Date: 11.12.2012	Kolkata	Ratification of Norms	

The Committee noted that firm has not replied to deficiency letter dated 5.12.2012 and decided to remind the firm for expediting their reply. Case deferred for 22.01.2013.

S.No.413

Case No. A/R-98	M/s. Bharat	HQF.No.01/80/050/00573/AM11/DES.I	Lic. No. & date
Meeting No.19/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00223/AM11	0910043468 dt.09.09.2010
Date: 11.12.2012	Hyderabad	Fixation of Norms	

The Committee noted that this case was referred to EPCG Division for clarification. The Committee decided to remind EPCG Division for expediting their reply. Case deferred for 22.01.2013.

S.No.414

Case No. A/R-88	M/s. Bharat	HQF.No.01/80/050/01436/AM08/DES.I	Lic. No. & date
Meeting No.19/13	Heavy Electricals Ltd.,	RA.F.No.09/24/040/00556/AM07	0910030003 dt.16.04.2007
Date: 11.12.2012	Hyderabad	Fixation of Norms	

The Committee noted that the case is under examination of DHI and decided to await comments. Case deferred for 22.01.2013.

S.No.415

Case No. A/R-107	M/s. Bharat	HQF.No.01/80/050/00078/AM06/DES.I	Lic. No. & date
Meeting No.19/13	Heavy Electricals Ltd.,	RA.F.No.04/24/042/00102/AM05	0410069858 dt.25.04.2005
Date: 11.12.2012	Chennai	Amendment of Norms	

The Committee noted that the firm has not replied to deficiency letter dated 27.11.2012 and decided to remind them for expediting their reply. Case deferred for 22.01.2013.

S.No.416

Case No. A/R-115	M/s. Bharat	HQF.No.01/80/050/01580/AM09/DES.I	Lic. No. & date
Meeting No.19/13	Heavy Electricals Ltd., Hyderabad	RA.F.No.09/24/040/00351/AM09	0910036322 dt.16.12.2008
Date: 11.12.2012		Fixation of Norms	

The Committee decided to ratify norms of subject authorization as per DHI letter No. 3(42)10 vol 20/408 dated 11.12.2012 (copy enclosed). The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.417

Meeting No.19/13	RA F.No.31/21/040/00326/AM11	(i) 3110046719 dt.01.02.2011 (ii) 3110046792 dt.07.02.2011 (iii) 3110046646 dt.28.01.2010 (iv) 3110046742 dt.02.02.2011 (v) 3110046747 dt.02.02.2011 (vi) 3110047029 dt.21.02.2011 (vii) 3110046848 dt.10.02.2011 (viii) 3110046679 dt.28.01.2010 (ix) 3110048743 dt.21.01.2011 (x) 3110044407 dt.19.08.2010
Date: 11.12.2012	Fixation of norms	

The Committee decided to ratify norms of following Authorizations :

(i)	3110046719 dt.01.02.2011	As per comments in DIT letter No. 17(103)2012-IPHW dated 7.11.2012
(ii)	3110046792 dt.07.02.2011	As per comments in DIT letter No. 17(108)2012-IPHW dated 16.11.2012
(iii)	3110046646 dt.28.01.2010	As per comments in DIT letter No. 17(106)2012-IPHW dated 5.11.2012
(iv)	3110046742 dt.02.02.2011	As per comments in DIT letter No. 17(111)2012-IPHW dated 19.11.2012
(v)	3110046747 dt.02.02.2011	As per comments in DIT letter No. 17(105)2012-IPHW dated 16.11.2012
(vi)	3110047029 dt.21.02.2011	As per comments in DIT letter No. 17(110)2012-IPHW dated 16.11.2012
(vii)	3110046679 dt.28.01.2010	As per comments in DIT letter No. 17(112)2012-IPHW dated 19.11.2012
(viii)	3110048743 dt.21.01.2011	As per comments in DIT letter No. 17(113)2012-IPHW dated 19.11.2012

Copies of DIT comments are enclosed. The wastage norms are for regularization purpose only. In case of expired licence, no fresh import to be permitted. RLA may take necessary action accordingly.

S.No.423

Case No. A/R-79	M/s. Patel	HQF.No.01/80/050/00125/AM10/DES.I	Lic. No. & date
Meeting No.19/13	Airtemp (India) Ltd.,	RA.F.No.08/24/040/00186/AM08	0810068645 dt.26.11.2007
Date: 11.12.2012	Ahmedabad	Ratification of Norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 22.01.2013.

S.No.424

Case No. A/R-91	M/s. Alstom Projects India	HQF.No.01/80/050/00041/AM12/DES.I	Lic. No. & date
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Meeting No.19/13	Ltd	RA.F.No.03/94/040/01140/AM11	0310623219 dt.24.03.2011
Date: 11.12.2012		Fixation of Norms	

Based on DHI written comments dated 18.12.2012, the Committee decided to ratify norms of subject authorization as under:

Item 1 – 1.02 kg/kg content.

Item 2,3,4 – 1.04 kg/kg content.

Item 5 – 1.05 kg/kg content.

Item 6 – To be permitted on Net to Net basis with accountability clause.

RLA may take necessary action accordingly.

S.No.425

Case No. A/R-92	M/s. Cethar Limited, Tiruchirapalli	HQF.No.01/80/050/00579/AM12/DES.I	Lic. No. & date 0410133046 dt.23.01.2012
Meeting No.19/13		RA.F.No.04/24/040/00282/AM12	
Date: 11.12.2012		Fixation of Norms	

The case was considered in detail again. This case was rejected earlier by the Norms Committee in the light of Policy Circular No.50 dated 28.12.2011 on the ground that if the items are imported and supplied as it is then it cannot be considered as a Deemed Export. Firm has represented against this decision and RA has also sent its report informing that they have issued Advance Authorization for import of Tubes, Pipes of various sizes which are raw material for supply of coal based captive power plant. The Committee considered the representation of the firm as well as the report of RA in detail. The representative of DHI informed that the firm has imported 60 MW steam turbine generators along with "Grinding coal plant" for supply of 60 MW captive power plants. Hence, the firm is importing entirely the power plant and supplying as it is and simply supplying the same cannot be considered as manufacturing activity. Accordingly, Advance Authorization cannot be issued in view of Policy Circular No.50. However, in case the firm desires to explain the case further as regards to the manufacturing activity which they are actually carrying out in this case, then they may appear before the Norms Committee in personal hearing with supporting evidence on 22.1.2013 at 2.30 p.m. Case deferred for 22.1.2013.

S.No.426

Case No. A/R-93	Reference received from Jt.DGFT, Pune of M/s. A Raymond Fasteners (I) Pvt. Ltd.,	HQF.No.01/80/050/00524/AM10/DES.I	Lic. No. & date 3110040658 dt.13.11.2009
Meeting No.19/13		RA.F.No.31/24/040/00158/Am10	
Date: 11.12.2012		Correction of import item	

The Committee considered the Reference No.31/24/040/00158/AM10/1026 dated 10.10.2012 and noted that the firm had applied for import item "Polypropylene Moplen HP 456J(Granule)". The Committee also observed that in the ratified norms, the description mentioned as "Polyacetal". After deliberation, the Committee decided to amend the description of import item as "Polypropylene Moplen HP 456J(Granule)". Other quantities and descriptions as contained the minutes of the NC-I meeting No. 37/11 dated 8.2.2011 remain the same. RLA may take necessary action accordingly.

S.No.427

Case No. A/R-94	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00805/AM11/DES.I	Lic. No. & date 0310610650 dt.12.01.2011
Meeting No.19/13		RA.F.No.03/95/040/00774/AM11	
Date: 11.12.2012		Revision / amendment of norms	

Based on DHI written comments dated 18.12.2012, the Committee decided to revise norms of subject authorization as under:

Item 27 Skin Casing – 1.05 kg/kg content.
RLA may take necessary action accordingly.

S.No.428

Case No. A/R-95	M/s. LLOYD	HQF.No.01/80/050/00101/AM12/DES.I	Lic. No. & date
Meeting No.19/13	Electric & Engineering Ltd., New Delhi	RA.F.No.05/23/040/00076/AM12	0510292264 dt.31.05.2011
Date: 11.12.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 22.1.2013.

S.No.429

Case No. A/R-96	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/00401/AM10/DES.I	Lic. No. & date
Meeting No.19/13		RA.F.No.03/95/040/00595/AM12	0310664152 dt.09.11.2011
Date: 11.12.2012		Revision/amendment of norms	

Based on DHI written comments dated 18.12.2012, the Committee decided to revise norms of subject authorization as under:

“Reduction in quantity – as applied”.

RLA may take necessary action accordingly.

S.No.430

Case No. A/R-97	M/s. Sage Metals Ltd.,	HQF.No.01/80/050/00855/AM11/DES.I	Lic. No. & date
Meeting No.19/13		RA.F.No.05/24/040/00371/AM11	0510284565 dt.28.02.2011
Date: 11.12.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 22.1.2013.

S.No.431

Case No. A/R-98	M/s. Sage Metals Ltd.,	HQF.No.01/80/050/00696/AM11/DES.I	Lic. No. & date
Meeting No.19/13		RA.F.No.05/24/040/00316/AM11	0510280781 dt.30.12.2010
Date: 11.12.2012		Revision of norms	

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 22.1.2013.

Sl.No.432

Case No. C – 18	M/s. Bhukanvala Diamond Systems Pvt. Ltd., Navsari	HQ F.No.01/80/162/00056/AM12/DES-I	
Meeting No.19/13		Request for fixation of Standard Input Output Norms (SION) for the export product “Die Sets and PVC Blister Moulds” in respect of 100% EOU	
Date: 11.12.2012			

The Committee noted that firm has not replied to deficiency letter and decided to remind them for expediting their reply. Case deferred for 22.1.2013.

Sl.No.433

Case No. C – 33	M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore	HQ F.No.01/80/162/00914/AM12/DES-I	
Meeting No.19/13		Fixation of Scrap/Wastage norms for the export product “Level Indicator Assembly” in respect of 100% EOU.	
Date: 11.12.2012			

The Committee noted that the case is under examination of DIPP and decided to await comments. Case deferred for 22.1.2013.

Sl.No.434

Case No. C – 05	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00145/AM13/DES-I
Meeting No.19/13		Fixation of Adhoc Norms for the export product “Collar Collar 9 ½ Inches EWR Phase 4” –reg.
Date: 11.12.2012		

Based on DHI written comments dated 18.12.2012, the Committee decided to fix adhoc norms on repeat basis as per decision in Advance Authorization No.0310578892 dated 15.6.2010. Alloy composition 15-15 HS Stainless Steel and 70 mm wall thickness. RLA may take necessary action accordingly.

Sl.No.435

Case No. C – 06	M/s. Precihole Machine Tools Pvt. Ltd., Mumbai	HQ F.No.01/80/162/00082/AM13/DES-I
Meeting No.19/13		Fixation of Adhoc Norms for the export product “Collar High Flow 8 Inch EWR Phase 4” – reg.
Date: 11.12.2012		

The Committee decided to ask firm to provide details of any Advance Authorization for subject export product where norms have been finalized in the past. Case deferred for 22.1.2013.

Sl.No.436

Case No. C – 09	M/s. MTAR Technologies Pvt. Ltd., Hyderabad	HQ F.No.01/80/162/00462/AM13/DES-I
Meeting No.19/13		Fixation of input output wastage Ad-hoc Norms for the export product “Oil & Gas Exploration components, Catalina Hot Box & Aero Space Parts” in respect of 100% EOU –reg.
Date: 11.12.2012		

The Committee noted that firm has not replied to deficiency letter dated 27.11.2012 and decided remind them for expediting their reply. Case deferred for 22.1.2013.

Sl.No.437

Case No. C – 14	M/s. ITS India Pvt. Ltd., Talaja Raigad Distt.	HQ F.No.01/80/162/00517/AM13/DES-I
Meeting No.19/13		Fixation of input output wastage Ad-hoc Norms for the export product “6 ½” Energie Energizer (Parts of Oil Field Equipment / Drilling Machinery) and Components thereof” in respect of 100% EOU –reg.
Date: 11.12.2012		

Based on DHI written comments dated 18.12.2012, the Committee decided to fix adhoc norms for this product as under: “In line with BOTIL Committee Report (copy enclosed) and as revised by the applicant vide their letter dated 29.11.2011. Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

Sl.No.438

Case No. C – 15	M/s. ITS India Pvt. Ltd., Talaja Raigad Distt.	HQ F.No.01/80/162/00516/AM13/DES-I
Meeting No.19/13		Fixation of input output wastage Ad-hoc Norms for the export product “8” Energie Energizer (Parts of Oil Field Equipment / Drilling Machinery) and Components thereof” in respect of 100% EOU –reg.
Date: 11.12.2012		

Based on DHI written comments dated 18.12.2012, the Committee decided to fix adhoc norms for this product as under: “In line with BOTIL Committee Report (copy enclosed) and as revised by the applicant vide their letter dated 29.11.2011. Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2”

Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

Sl.No.439

Case No. C – 16	M/s. ITS India Pvt. Ltd., Taloja Raigad Distt.	HQ F.No.01/80/162/00515/AM13/DES-I
Meeting No.19/13		Fixation of input output wastage Ad-hoc Norms for the export product “9 ½ ” Energie Jar (Parts of Oil Field Equipment / Drilling Machinery) and Components thereof” in respect of 100% EOU – reg.
Date: 11.12.2012		

Based on DHI written comments dated 18.12.2012, the Committee decided to fix adhoc norms for this product as under: “In line with BOTIL Committee Report (copy enclosed) and as revised by the applicant vide their letter dated 29.11.2011. Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

Sl.No.440

Case No. C – 17	M/s. ITS India Pvt. Ltd., Taloja Raigad Distt.	HQ F.No.01/80/162/00513/AM13/DES-I
Meeting No.19/13		Fixation of input output wastage Ad-hoc Norms for the export product “4 ¾” Energie Energizer (Parts of Oil Field Equipment / Drilling Machinery) and Components thereof” in respect of 100% EOU –reg.
Date: 11.12.2012		

Based on DHI written comments dated 18.12.2012, the Committee decided to fix adhoc norms for this product as under: “In line with BOTIL Committee Report (copy enclosed) and as revised by the applicant vide their letter dated 29.11.2011. Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

Sl.No.441

Case No. C – 18	M/s. ITS India Pvt. Ltd., Taloja Raigad Distt.	HQ F.No.01/80/162/00514/AM13/DES-I
Meeting No.19/13		Fixation of input output wastage Ad-hoc Norms for the export product “9 ½ ” Energie Energizer (Parts of Oil Field Equipment / Drilling Machinery) and Components thereof” in respect of 100% EOU –reg.
Date: 11.12.2012		

Based on DHI written comments dated 18.12.2012, the Committee decided to fix adhoc norms for this product as under: “In line with BOTIL Committee Report (copy enclosed) and as revised by the applicant vide their letter dated 29.11.2011. Inputs Solid round bars of Alloy Steel AISI4330V, AISI4145H/Carbon Steel/Aluminium Bronze-Actual length of EP+1/2” Extra. The OD of relevant round bar to be permitted as actual OD of EP + ½” extra”. Components – net to net with accountability clause. RLA may take necessary action accordingly.

S.No.441A

Case No. 23/5/80- ALC2/2011	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00059/AM12/DES.I	Lic. No. & date
Meeting No. 20/13		RA.F.No.03/95/040/00090/AM12	0310630441 dt.10.05.2011

Date: 26.12.2012

Correction in NC decision of case No.
23/5/80-ALC2/2011 Meeting No. 08/13
held on 10.07.2012

The Committee noted that minutes recorded in this case were not complete. Complete minutes of the case have already been forwarded to the firm and RLA.
